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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 31 OF 2013
CUTTACK, THIS THE 4th DAY OF FEBRUARY, 2013

CORAM :

HON'BLE MR. A.K. PATNAIK, MEMBER(JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)
.....

Kartik Chandra Ghadei, aged about 59 years, S/o Late Brundaban Ghadei, permanent resident of Vill-Gopapur, PO-Chhatia, Dist-Jajpur (Odisha). Presently working as Asst. Manager (Admn.), Postal Printing Press, Bhubaneswar-10 (Khurdha)

.....Applicant

Advocate for the ApplicantMr. T.Rath.

VERSUS

- Union of India represented through
1. Secretary,
Ministry of Communication & IT,
Deptt. of Posts,
Dak Bhawan,
New Delhi-110001.
 2. Chief Post Master General,
Odisha Circle,
Bhubaneswar-751001,
Dist-Khurdha (Odisha).
 3. Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110001.

..... Respondents

Advocates for the Respondents S.Barik
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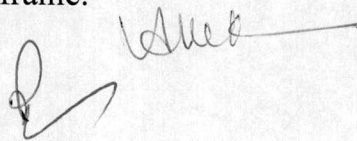
ORDER

MR. A.K. PATNAIK, MEMBER(JUDL.)

Heard Sri T.Rath, Ld. Counsel for the applicant and Sri S.Barik, Ld. Addl. Central Govt. Standing Counsel for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant has filed this O.A. challenging the illegality/inaction of the Respondents in not accepting the revised option dated 08.01.2007 for pay fixation pursuant to the orders contained in O.M. No. 16/8/2000-Esst. (pay-1) dt. 25.02.2003 of the Govt. of India, Ministry of Personnel & Training.

3. Mr. Rath, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant has already made several representations, which are pending without decision and communication. He submits that the last such representation is dated 08.01.2013. He further submits that against the representation made by the applicant on 08.11.2012 addressed to the Director General of Posts, Dak Bhawan, (Respondent No.3) the applicant has also not received any response. Mr. Rath submitted that he will be satisfied if a direction is issued to Respondent No.3 to consider the aforesaid representation within a specific time frame.

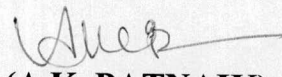


4. Accordingly, without entering into the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.3, i.e. Director General of Posts, Dak Bhawan, to consider and dispose of the representation dated 08.11.2012 (if it is still pending) with a reasoned and speaking order within a period of two months from the date of receipt of copy of this order and communicate the result thereof to the applicant.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to Respondent No. 3 at the cost of the applicant, for which Mr. Rath, Ld. Counsel for the applicant, undertakes to deposit the postal requisites within 3 days.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)

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